

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2100
ANSWERED ON:05.12.2014
COMPENSATION TO FAMILIES OF DEFENCE PERSONNEL
Puttaraju Shri C.S.;Singh Shri Bharat

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has any mechanism for periodic review of the status of the families of defence personnel who lost their lives in military operations and if so, the details thereof;
- (b) the number of defence personnel who lost their lives while performing their duties during each of the last three years and the current year, cadre and State / UT- wise including Uttar Pradesh;
- (c) whether any special compensation in the form of additional pension and gratuity is proposed to be given to their families and dependents;
- (d) if so, the details thereof along with the details of ex-gratia / compensation provided to their families; and
- (e) if not, the time by which final decision in this regard is likely to be taken?

Answer

MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR)

(a) to (e): A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA UNSTARRED QUESTION NO. 2100 FOR ANSWER ON 5.12.2014

(a) Department of Ex-Servicemen Welfare under the Ministry of Defence is the nodal Department to look after the welfare of all categories of Ex-servicemen including war veterans. Its three attached offices namely Directorate General of Resettlement (DGR), Kendriya Sainik Board and Ex-servicemen Contributory Health Scheme (ECHS) are working in this direction. Besides, this, Record Offices, local formations / units have systems in place to periodically interact formally and informally with the families of defence personnel who have lost their lives in military operations.

(b) The information is being collected and will be laid on the Table of the House.

(c) to (e): In case of death attributable to service, next-of-kins (NoKs) of the defence personnel are entitled for various additional benefits which include Special family pension, Liberalized Family Pension and Ex-gratia lump sum compensation. There is no fresh proposal under consideration for additional pension and gratuity over and above these benefits.